INSOLVENCY AND BANKRUPTNCY BOARD OF INDIA
in association with
INDIAN BANK
Announces Workshop on

“Committee of Creditors (CoC) : An Institution of Public Trust”

29th JUNE, 2019
CHENNAI
The Insolvency and Bankruptcy Code, 2016, envisages market-led solutions to address insolvency. It offers resolution, wherever possible, and liquidation, wherever required, of the firm. When the firm fails to service the debt, the control of the firm shifts to creditors, represented by a committee of creditors (CoC), for resolving insolvency. While the Code has classified creditors into financial and operational creditors, it has given only financial creditors the powers to decide the fate of all the classes of creditors.

In line with the spirit of the Code, CoC must pursue resolution and avoid recovery, liquidation, or sale of the firm. While pursuing resolution, it must maximise the value of the firm for the benefit of all stakeholders. Thus, the success of the whole process under the Code depends on the prudence and better understanding of the Code by CoC and every stakeholder.

**OBJECTIVE**

The objective of the workshop is to contribute to understanding of the requirements of the Code that CoC must:

a. Discharge its statutory duties and responsibilities with utmost care and diligence;

b. Have the capability and motivation to take business decision in terms of generating competitive resolution plans and approving the best among them and thereby avoid recovery, sale or liquidation;

c. Be willing to restructure the liabilities of the CD, to the extent expedient, both in terms of value and timing; and

d. Must consider and balance the interest of all stakeholders, in a resolution process.

**DELEGATES**

This workshop is intended for top management and senior level officers (GM and above) of major Scheduled Commercial Banks, who constitute the most important policy determinants affecting the approach of major financial creditors towards their role in CoC.
FACULTY

Dr. M. S. Sahoo
(Chairperson, IBBI)

Mr. N. S. Vishwanathan*
(Deputy Governor, RBI)

Mr. B. S. V. Prakash Kumar
(Member, NCLT Chennai Bench)

Ms. Padmaja Chunduru
(MD & CEO, Indian Bank)

Mr. Abizer Diwanji
(Partner, EY)

Mr. L. Viswanathan
(Partner, CAM)

Mr. Manish Agarwal
(Partner, KPMG)

Mr. Piyush Mishra
(Partner, AZB)

Mr. Sanjeev Krishan
(Partner, PwC)

Mr. Vijay Kumar V. Iyer
(Partner, Deloitte)

*Yet to confirm

NOMINATION AND REGISTRATION

There is no registration fee for the programme. However, the invitee organisations need to nominate not more than two delegates for the Workshop and confirm their participation in advance at workshop.ip@ibbi.gov.in by 22nd June, 2019. All participants shall have to make their own traveling/boarding arrangements.

VENUE

Indian Bank Management Academy for Growth & Excellence (IMAGE), MRC Nagar, Raja Annamalaipuram, Chennai - 600 028
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<tr>
<th>Time</th>
<th>Subject</th>
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<tr>
<td>10.00 - 11.15</td>
<td>Inauguration and Expectation Sharing</td>
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<tr>
<td>11.30 - 12.15</td>
<td>Effective Participation, Due Diligence, Relationship with RP and Other Stakeholders, Speeding up Process</td>
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<td>12.15 - 13.00</td>
<td>Consideration and Approval of Resolution Plans: Viability and Feasibility of Resolution Plans; Duty of Care for Others (Shareholders, Operational Creditors, Employees, Government, Society) and Transparency in Decision Making</td>
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<td>13.45 - 14.30</td>
<td>Information Memorandum, Invitation of Expression of Interest, Evaluation Matrix and Request for Resolution Plans</td>
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<td>14.30 – 15.15</td>
<td>Role and Responsibilities of CoC vis-à-vis Objective of the Code: Emerging Jurisprudence</td>
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<td>15.15 - 16.00</td>
<td>Maximisation of Value of Assets of the Corporate Debtor; Options for Resolution Insolvency: Resolution Plan, Recovery, Liquidation, Sale or Any Other? Developing Markets for Interim Finance, Forensic Audit and Avoidance of Transactions</td>
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<td>16.15 - 17.00</td>
<td>Post-Resolution: Implementation of Resolution Plan, Liquidation as Going Concern</td>
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<td>17.00 – 17.30</td>
<td>Valedictory Session</td>
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For more information, please contact:

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